

(c) whether any attempt has been made to find out the possibilities of marketing *tassar* products in foreign countries and if so, with what results?

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR) : (a) Bihar, Madhya Pradesh and Orissa are the main *tassar* producing States.

(b) The Government of India have sanctioned various schemes aiming at development of the *tassar* silk industry in the country during the last 9 years. During the years 1949-50 to 1957-58 Rs. 10-23 lakhs towards grants and Rs. 106 lakhs towards loans have been sanctioned to the Government of Andhra Pradesh, Assam, Bihar, Madhya Pradesh, Orissa and West Bengal. A grant of Rs. 1-91 lakhs and a loan of Rs. 1-23 lakhs are proposed to be sanctioned to the above States for development of *tassar* silk industry during 1958-59.

(c) Yes, Sir. In particular, the Government of the U.S.A. have recently agreed to import *tassar* silk goods of Indian origin.

#### PAPERS LAID ON THE TABLE

##### NOTIFICATION PUBLISHING DHOTIES (FIXATION OF COLLECTIVE QUOTA) RULES, 1958

THE MINISTER OF COMMERCE AND INDUSTRY (SHRI LAL BAHADUR) : Sir, I beg to lay on the Table, under sub-section (2) of section 5 of the Dhoties (Additional Excise Duty) Act, 1953, a copy of the Ministry of Commerce and Industry Notification SR.O. No. 392, dated the 25th January, 1958, publishing the Dhoties (Fixation of Collective Quota) Rules, 1958. [Placed in Library. See No. LT—664/58.]

##### STATEMENT SHOWING OFFICES RECOMMENDED FOR BEING SHIFTED OUT OF DELHI

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI K. C. REDDY) : Sir, I beg to lay on the Table i

a statement showing the offices recommended in principle for being shifted out of Delhi. [Placed in Library. See No. 683/58.]

##### STATEMENTS SHOWING ACTION TAKEN BY GOVERNMENT ON ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN

DURING VARIOUS SESSIONS THE DEPUTY MINISTER OF EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON) : Sir, on behalf of Shri Satya Narayan Sinha, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:

- (i) First Statement—Twentieth Session, 1958.
- (ii) Statement No. IV—Nineteenth Session 1957.
- (iii) Statement No. VIII—Eighteenth Session, 1957. I
- (iv) Statement No. X-3cvenire:Hh Session, 1957.
- (v) Statement No. XI—Fifteenth Session, 1956.
- (vi) Statement No. XIX--Ninth Session, 1955.

[See Appendix XXI, Annexure Nos. 4—9 for (i) to (vi).]

##### NOTIFICATIONS PUBLISHING AMENDMENTS IN DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES, 1955.

THE DEPUTY MINISTER OF REHABILITATION (SHRI P. S. NASKAR) : Sir, on behalf of Shri Mehr Chand Khanna, I beg to lay on the Table, under sub-section (3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy each of the following Notifications of the Ministry of Rehabilitation publishing certain amendments "The Displaced Persons (Compensation and Rehabilitation) Rules, 1955:— A

- (i) Notification G.S.R. No. 70/R. Amdt. XIX. dated the 20th February, 1958.

- (ii) Notification G.S.R. No. **134/R.** Amdt. XX, dated the 28th February, 1958.

[Placed in Library. See No. LT-641/58 for (i) and (ii).]

**REPORT OF TRADE MARKS ENQUIRY COMMITTEE (1954) AND REPORT ON TRADE MARKS LAW REVISION (1955)**

THE MINISTER OF COMMERCE (SHRI N. KANUNGO): Sir, I beg to lay on the Table a copy each of the following Reports:—

- (i) Report of the Trade Marks Enquiry Committee (1954) [Placed in Library. See No. LT-622/58.]
- (ii) Report of Shri Justice N. Rajagopala Ayyangar on the Trade Marks Law Revision (1955). [Placed in Library. See No. LT-623/58.]

**NOTIFICATION PUBLISHING AMENDMENTS IN COFFEE RULES, 1955**

SHRI N. KANUNGO: I also beg to lay on the Table, under sub-section (3) of section 48 of the Coffee Act, 1942, a copy of the Ministry of Commerce and Industry (Department of *Commerce* and Light Industries) Notification G.S.R. No. 184, dated the 21st March, 1958, publishing certain amendments in the Coffee Rules, 1955. [Placed in Library. See No. LT—649/58.]

**NOTIFICATIONS PUBLISHING AMENDMENTS IN RUBBER RULES, 1955**

SHRI N. KANUNGO: I also beg to lay on the Table, under sub-section (3) of section 25 of the Rubber Act, 1947, a copy each of the following Notifications of the Ministry of Commerce and Industry (Department of Commerce and Light Industries) publishing certain amendments in the Rubber Rules, 1955:—

- (i) Notification G.S.R. No. 163, dated the 17th March, 1958. [Placed in Library. See No. LT—640/58.]

- (ii) Notification G.S.R. No. **226**, dated the 7th April, 1958. [Placed in Library. See No. LT—665/58.]

**FIRST ANNUAL REPORT OF HEAVY ELECTRICALS PRIVATE LIMITED, 'BHOPAL FOR 1956-57 TOGETHER WITH AUDITORS' REPORT THEREON**

THE MINISTER OF INDUSTRY (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the First Annual Report of the Heavy Electricals Private Limited, Bhopal, for the year 1956-57 together with a copy of the Auditor's Report thereon. [Placed in Library. See No. LT—630/58.]

**HALF-YEARLY REPORT ON THE WORKING OF THE COIR BOARD**

SHRI MANUBHAI SHAH: I also beg to lay on the Table, under sub-section (1) of section 19 of the Coir Industry Act, 1953, a copy of the half-yearly Report on the working of the Coir Board for the period ending the 30th September, 1957. [Placed in Library. See No. LT—655/58.]

**NOTIFICATIONS UNDER THE ESSENTIAL COMMODITIES ACT, 1955**

SHRI MANUBHAI SHAH: (i) I also beg to lay on the Table, under subsection (6) of section 3 of the Essential Commodities Act, 1955, a copy of the Ministry of Commerce and Industry Notification S.O. No. 446, dated the 2nd April, 1958, publishing the Non-Ferrous Metals Control Order, 1958.

(ii) I also beg to lay on the Table, a copy of the Ministry of Commerce and Industry Notification S.O. No. 447, dated the 2nd April, 1958, empowering the Chief Industrial Adviser to the Government of India and the Development Officer (Metals) to make orders under clauses (f) and (j) of subsection (2) of section 3 of the Essential Commodities Act, 1955. [Placed in Library. See No. LT—673/58 for (i) and (ii).]